

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL  
(Amendment of Eighth Schedule)

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :  
"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI CHITTA BASU : I introduce the Bill.

15.34½ Hrs.

CONSTITUTION (AMENDMENT) BILL  
(Insertion of new Part XIA)

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :  
"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI CHITTA BASU : I introduce the Bill.

15.35 Hrs.

CONSTITUTION (AMENDMENT) BILL  
(Insertion of new article 16A)

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :  
"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI CHITTA BASU : I introduce the Bill.

15.35½ hrs.

CONSTITUTION (AMENDMENT)  
BILL

(Insertion of new article 19A)

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :  
"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI CHITTA BASU : I introduce the Bill.

MR. CHAIRMAN : Shri Kashiram Rana—not present.

15.36 Hrs.

DELIMITATION (AMENDMENT) BILL  
(Amendment of section 9)

[English]

MR. CHAIRMAN : Before I call upon Shri Pawan Kumar Bansal to move the motion for consideration of his Bill, we have to fix the time limit for discussion of this Bill. Shall we fix two hours ?

MANY HON. MEMBERS : Yes.

MR. CHAIRMAN : Thank you. Two hours have been allotted for this Bill.

[Shri Pawan Kumar Bansal]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : I beg to move :

"That the Bill to amend the Delimitation Act, 1972 be taken into consideration."

Madam Chairman, this Bill has been moved to amend the Delimitation Act, 1972 so as to provide for the rotation of seats reserved for Scheduled Castes. Article 81 of the Constitution of India provides for the composition of the House of the People. Clause (2) says :

(2) For the purposes of sub-clause (a) of clause (1) :—